BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 178/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018

Name of the Company:

Small Industries Development Bank of India.

V/s.

ALPS Leisure Holidays Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Vishal J. Dave Adv

Petitioner

I/B. JANGEEP BHATT / APPRIATE KERMINES SUMME.)

ORDER

Learned Advocate Mr. Vishal Dave present for Financial Creditor/Petitioner. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Mr. Sandeep Bhatt present for Respondent.

Both sides counsel represented that they will file a purshis along with settlement terms within two weeks.

List the matter on 28.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL